

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 37
ANSWERED ON TUESDAY, THE 24TH FEBRUARY, 2015**

**GOVERNMENT SCHEMES UNDER CSR
QUESTION**

37. DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether there are any existing guidelines that a company can take up works (like building schools) of any Government schemes viz, Sarva Shiksha Abhiyan, etc. under CSR activities;
- (b) if so, the details thereof;
- (c) whether it is a fact that larger part of CSR allocation is spent on overhead expenditure than actual CSR; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) and (b): Schedule VII of the Companies Act, 2013 lists activities eligible for expenditure by companies for implementation of their Corporate Social Responsibility (CSR), and includes building of schools, etc.

(c) and (d): This being the first year of implementation of CSR policies, relevant company filings would be available only towards end of the year 2015. It is premature to form an idea about the actual implementation at this juncture.
